GOVERNMENT OF INDIA CIVIL AVIATION LOK SABHA

STARRED QUESTION NO:313
ANSWERED ON:10.12.2009
ALCO TEST FOR CREW
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Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the number of cases reported to the Directorate General of Civil Aviation (DGCA) where pilots were found alco-positive in the preflight medical test during the last one year;
- (b) the number of Air-India flights delayed due to such incidents during the last one year;
- (c) whether the Government proposes to review the punitive provisions in the existing framework in this regard;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL)

(a) to (e):-A Statement is laid on the Table of the House.

Statement referred to in the parts (a) to (e) of the Lok Sabha Starred Question No. 313 regarding 'Alco Test for Crew'.

- (a):- 24 cases have been reported to the Directorate General of Civil Aviation (DGCA) from 01.01.2009 to 30.11.2009 where pilots were found alco-positive in the pre-flight medical test.
- (b):-Air India Express flight IX-684 of 27.02.2009, operating Chennai-Singapore was delayed by 30 minutes as the pilot was found positive on breathalyzer test.
- (c), (d) and (e):-No, Madam. Civil Aviation Requirement (CAR), Section 5, Series F, Part 3, Issue I dated 13.11.2009 issued by DGCA stipulates the punishment to be awarded to erring pilots/cabin crew. The punitive provisions contained therein are appropriate.